

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING
(REVENUE WING)

NEW DELHI: D/TED FEB 2nd November, 1976.

NOTIFICATION
(INCOME TAX)

NO.1549 (F.No.176/63/76-IT(AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80-G of Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies Tirumala Tirupati Devasthanam, Tirupati and the following temples which ~~are~~ are under the management of the above Devasthanam to be places of public worship of renown throughout the State of Andhra Pradesh for the purposes of the said section .

I. The temple of Sri Venkateswaraswami on Tirumala Hills
with the sub-temples of:-

1. Sri Varahaswami
2. Sri Choddikoduthanancharamma
3. Sri Bedi Hanumantharayaswami
4. Sri Kshetrapalaka.
5. Sri Deva Bhashykarlu
6. Sri Anjaneyaswami (infront of Sri Venkateswara swamy)

II. The temples of Sri Govindarajaswami at Tirupati
with the sub-temples of:-

1. Sri Saley Mancharamma.
2. Sri Choddikodutha Mancharamma
3. Sri Madal Alwar
4. Sri Chakrath Alwar
5. Sri Madhurekavi Alwar
6. Sri Anjaneyaswami (Near Dhovajasthambham)
7. Sri Anjaneyaswami (Near Pedda Dugga)
8. Sri Manavala Maharani
9. Sri Narmalwar
10. Sri Vedantha Desikulu
11. Sri Woolu Alwar
12. Sri Tirumala Nambi
13. Sri Dhashyakerly No.II
14. Sri Tirumangal Alwar
15. Sri Kurath Alwar
16. Sri Sanjeevarayaswami

III. The temples of Sri Kothandaramaswami at Tirupati.

IV. The temples of Sri Kapileswaraswami at Tirupati.

V. Sri Padamavathi's temple at Tiruchanur with sub-temples of:-

1. Sri Krishnaswami
2. Suryanaryanaswami
3. Sri Sundararajaswami.

- VI. Sri Mahyana Venkateswaraswami Temple at Narayanavanam
VII. Sri Venkateswaraswami Temple At Hanagapuram.
VIII. Sri Venkateswaraswami Temple at Nagalapuram.
IX. Temples at Aishiketh:
1. Sri Mahadwainulcoswaraswami Temple.
2. Sri Venkateswaraswami Temple.

Sd/-

(M. SEASTRI)

UNDER SECY. *GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

No.1549 F.No.176/63/76-IT(AI)

Copy forwarded to:-

1. The Commissioner of Income-tax, Andhra Pradesh-III, Hyderabad,
with reference to his letter No. FD.No. 80-G(2)(b) dated 5th Aug., 1976.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All Other Commissioners of Income-tax.
3. The Executive Officer, T.T. Devasthanam, Tirupati (Andhra Pradesh)

The accounts of receipts and expenditure regarding repairs and renovations may be kept separately and submitted to the Commissioner of Income-tax, Andhra Pradesh-III, Hyderabad annually.

4. The Comptroller & Auditor General of India, New Delhi.
5. All Chambers of Commerce in Andhra Pradesh.

Sd/-

(M. SEASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

APPROVED FOR ISSUE

(E.V. JAYANAN)

ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (RS&P)

NO. CC/IT(AI)/1534/405/DSP/76

PAULJA